There was a technical confusion noticed in the ordinance ; certain changes had already taken place in the Bill. When this presetnt Bill was drafted, that factor was not fully taken into account, and there would have been, therefore, some confusion in the application of this Bill and in the actions that had been taken by the relevant authorities previously. Therefore, this is a purely technical, legal amendment, and I crave the indulgence of this House and of yourself to move this amendment. (*Interruptions*)

SHRI R.V. BADE (Khargone) : What was the action taken ? Yon said some action wss taken, and also you have not taken notice of it.

PROF. S. NURUL HASAN : This is the amendment. I beg to move :

Page 8, *for line* 48 *and* 49 *substitute*

"under the principal Act, as amended by the Ordinance so repealed, shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act." (1)

This is purely a technical and legal amendment.

MR. DEPUTY-SPFAKFR : In view of the special reasons, I admit this amendment. The question is :

Page 8, *for* lines 48 and 49, *substitute*

"under the principal Act, as amended by the Ordinance so repealed, shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act." (1)

The motion was adopted.

MR. DEPUTY-SPEAKER : The question is :

"That clause 14, as amended, stand part of the Bill."

The motion was adopted.

Clause 14, *as amended, was added to the Bill.*

Clause 1, *the Enacting Formula and the Title were added to the Bill.*

PROF. S. NURUL HASAN : I beg to move :

"That the Bill, as amended, be passed."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill, as amended, be passed."

The motion was adopted.

15.44 hrs.

INDUSTRIAL DISPUTES (AMENDMENT) BILL

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R.K KHADILKAR) : Sir, I beg to move :*

"That the Bill further to amend the Industrial Disputes Act, 1947, as passed by Rajya Sabha be taken into consideration"

At the outset, I submit that the provisions contained in this Bill are the same as those contained in the two Bills which had been passed by the Rajya Sabha on the 30th November, 1967 and the 26th November, 1968 and pending consideration of the Fourth Lok Sabha. With its dissolution, the Bills stood lapsed. The two Bills have now been consolidated into one to avoid piecemeal legislations and for the sake of convenience and is for consideration of the House.

The important clauses in the Bill are clauses 3 and 4. Clause 3 seeks to add a new Section, namely, Section 11A in the Industrial Disputes Act. As the House knows, the law relating to the Tribunals

*Moved with the recommendation of the President.

[Sh. R. K. Khadilkar]

'power to interfere with the managements' decisions to dismiss, discharge or terminate the services of workmen in adjudication proceeding under Section 10 of the Industrial Disputes Act, 1947 has been explained by the Supreme Court as follows :—

> "In cases of dismissal or misconduct, the Tribunal does not act a as Court of appeal and substitute its own judgment for that of the management. It will interfere :
>
> (i) when there is a want of good faith ;
>
> (ii) when there is victimisation or unfair labour practice ;
>
> (iii) when the management has been guilty of a basic error or violation of principle of natural justice ; and
>
> (iv) when on the materials, the finding is completely baseless or perverse."

The organised labour has been demanding that it should be clarified that the Tribunals can consider the question of dismissal on marits and that their powers should not be limited to the circumstances mentioned by the Supreme Court. The matter was discussed at the tripartite forum. The International Labour Organisation, in its Recommendation No. 119 concerning "Termination of employment at the initiative of the employer" adopted in June, 1963 recommended that a worker aggrieved by the termination of his employment should be entitled to appeal against the termination to a neutral body such as an arbitrator, a court, an arbitration committee or a similar body. It also provided that the neutral body should be empowered to examine the reasons given for the termination of employment and other circumstances relating to the case and to render a decision on the justification of the termination. The provisions of clause 3 of the Bill give effect to this Recommendation of the I L O. The National Commission on Labour had also occasion to consider this Bill in its report. It recommended that the Bill should be enacted without delay.

The power of the management to deal with the worker is not denied. But it must inspire confidence in the workers. If he is punished, the worker must feel that the punishment has been given on the merits of the case. At present, the workers do not have confidence in the demestic enquiry held by the management. There are complaints that the workers are dismissed for certain activities or there was no substance in the enquiry or that it was not based on the principle of natural justice and so on. With the amendment now proposed, the workers will have the feeling that he has been given justice. There would be an impartial body, a Lobour Court, a Tribunal or the National Tribunal, which would be in a position to go into the merits of the case.

Clause 4 of the Bill seeks to amend Section 25FFF of the Industrial Disputes Act, 1947 so as to provide full compensation to the workmen because of closure of an undertaking on account of exhaustion of reserves. The existing provision for payment of compensation to workmen in the case of closing down of an undertaking is calculated at the rate of fifteen days' average pay for every completed year of continuous service or any part thereof in excess of six months. But, in the case of closure on account of unavoidable circumstances beyond the control of the employer, the ceiling limit of compensation is the average pay for three months.

It can be argued that the closure of the mining undertaking due to exhaustion of its reserves is one beyond the control of the employer. In that event, the retrenchment compensation admissible to the workmen is limited to the ceiling of three months' average pay. A central workers' organisation suggested an amendment of section 25FFF of the Act to remove the ceiling limit of compensation. The matter was considered at the meetings of the Industrial Committee on Coal Mining as well as the Industrial Committee on Mines other than Coal and the proposal was agreed to. Accordingly section 25FFF is being amended through clause 4 of the Bill.

By clause 1 of the Bill, it is proposed to make the Central Government as the

appropriate Government in relation to the industrial disputes concerning the Industrial Finance Corporation and the Life Insurance Corporation of India. The Central Government is already dealing with disputes concerning the Life Insurance Corporation. Doubts were expressed in this matter and hence the need for this amendment. The other amendments in the Bill are minor and I need not go into the details.

I hope the proposals contained in the Bill would be welcomed by all. With these remarks, Sir, I commend the Bill for the consideration of the house.

MR. DEPUTY SPEAKER : Motion moved :

> "That the Bill further to amend the Industrial Disputes Act, 1947, as passed by Rajya Sabha, be taken into consideration."

SPRI M.C. DAGA (Pali) : I beg to move :

> "That the Bill further to amend the Industrial Disputes Act, 1947, as passed by Rajya Sabha, be refferred to a Select Committee consisting of 9 members, nanely : Shri Bashweshwar Nath Bhargava, Shri Hiralal Doda, Shri Bishwanath Jhunjhunwala, Shri R.K. Khadilkar, Shri Shrikrishan Modi, Shri N.K. Sanghi, Shri Naval Kishore Sharma, Shri S.N. Singh, and Shri R.P. Yadav, with instructions to report by the first day of the next session." (1)

SHRI M. KALYANASUDARAM (Tiruchirapalli) : This Bill no doubt seeks to confer small mercies on the workers against arbitrary dicharge or dismissal by the employers. The Labour Ministry is very slow, is known for its snail's pace not only in discharging its day-to-day functions but even in the matter of legislation. They have taken more than seven years to rectify some restrictions that were placed by the Supereme Court and to confer some benefits which were recommended by the ILO.That the how Labour Ministry is functioning. That is one of the reasons why oganised Labour, especially the Central Organisations, have held the view that the Industrial Disputes Act, instead of being helpful to the workers, has been helpful to the employers because of protracted and vaxatious litigation. There are cases which are pending before the Supreme Court for over four or five years. There is a case known to me. The bonus dispute of 1953 was disposed of only in 1969. The workers are being ruined by this type of litigation and there is no protection for them against litigation. Government wants to have proper industrial relations, but the Industrial Disputes Act as framed in 1947 has failed to ensure proper industrial relations or confer real benefits on the workers. So, it has to be reviewed very seriously as was demanded by some of the Central Organisations, especially the AITUC to which I have the the honour to belong.

Even within the limited scope of this Bill, Government does not want to go far enough. They are stingy and miserly. Look at this proviso :

> "Provided that in any proceeding under this sections the Labour Court, Tribunal or National Tribunal. as the case may be, shalrely onlv on the materials on record and shall not take any fresh evidence in relation to the matter."

Can they not afford to be a little more liberal in this ? In the so-called domestic enquiry, the worker has no right to be defended by any other person. There are managements which issue charge-sheets in English and the workers do not know even the language. Charge sheets are issued in a language which is alien to the worker and he is asked to reply and the enquiry is conducted by the so-called personnel officer or Welfare Officer whoever it is and the enquiry is closed. In the public sector undertakings there is provision for a worker to be defended by a friend, but even that is denied in the domestic enquiry conducted by the management.

If the tribunal could call for fresh evidence, it will at least be a deterrent. Otherwise, I do not think this will act as a deterrent against victimistation or any other

[Shri M. Kalyanasundram]

action by the mangement. Even now the mangement is free to frame their charges bringing, in the name of misconduct anything under the sun and the employee can be removed from service, and it will be very difficult for any impartial tribunal to undo the mischief done at the domestic enquiry and set aside the the discharge of dismissal. In most cases, this provision is going to remain on paper the benefit given is very illusory, unless there is provision for the tribunal to call for fresh evidence. At best, they can only go by the records that are already there created by the mangement. Therefore, in spite of so-called liberal provision, it is one-sided, weighted in favour of the management. I would request the Government to raconsider this. Late the proviso be deleted. Let the tribunal call for fresh evidenec, if it feels it necessary. If the workerfeels that some fresh evidence should be let in, he should have the liberty to do so. The proviso will undo what is given in the main clause.

Labour Court, Tribunal and National Tribunal are given these powers. There may be cases which are referred to arbitration by mutual consent. Does it mean that arbitrators are precluded from the purview of this Bill ? If they are also included, it will enhance the prestige of arbitration. So, I suggest that arbitrators also may be included in this.

By the last clause, port and dock workers are brought in and permanently made public utility services. Already the powers are there and from time to time, the Government can declare them as public utility services for a limited period in any area. Now under this Bill, they are permanently made as public utility services.

AN HON. MEMBER : It is because they are essential services.

SHRI M. KALYANASUNDARAM : Hospital also is an essential service. Why don't they give the benefit to hospital workers also ?

Are not hospital workers and canteen workers essential workers ? But they are denied the protection of the ordinary law. Where is the protection for teachers ? Are they not dismissed on the ground that they did not bring patients for family planning operations ? Teachers, University staff, hospital and canteen workers do not get any protection. I do not know how long the government will take to bring a comprehensive legislation to give substantial benefits to the workers so that they could regulate industrial relations.

16.00 hrs.

Of course, industrial relations could not be regulated or maintained when the cost of living is going up and unemployment is mounting up. In such a situation it would be a dream to think or speak of industrial peace. That is why the man-days lost in 1967 was more than in the earlier years. In 1970 it would be more than that of 1969. Perhaps it would be much more in 1971. The reason for this growing industrial unerst is economic. So, you cannot regulate industrial relations and ensure industrial peace by legislation. That experience should convince at least the Labour Minister, if not the Finance Minister.

Finally, I want to know when he is going to bring forward a simple Bill which will ensure protection of workers against victimisation like dismissal or discharge and not a Bill which will result in endless litigation by the workers.

16.01 hrs.

[Dr. SARADISH ROY *in the Chair*]

* SHRI CHITTIBABU (Chingleput) : Mr. Chairman, Sir, I would like to say a few words on the Industrial Disputes (Amendment) Bill.

The International Labour Organisation in its Recommendation No. 119 concerning "Termination of employment at the initiative of the employer" adopted in june, 1963 recommended that a worker aggrieved by the termination of his employment should be entitled to appeal against the termination to a neutral body such as an arbitrator, a court, anarbitration Committee ora similar body I am happy that at least after 8years the

* The Original speech was delivered in Tamil.

Central Government decided to bring forward this Bill incorporating this recommendation. I should refer to the fact that in the year 1967 and 1968 two Bills in this connection were introduced in the Rajya Sabha by the Government and they were also passed. But on account of the mid-term parliamentary elections, these Bills lapsed as the Lok Sabha was dissolved. It should also be understood that if the Ministry had been alert these Bills could have been passed before the dissolution of Lok sabha, but the lack of determination on the part of the Ministry contributed to this delay. I am Sure that the hon. Minister of Labour will not refute my point that this Bill has come up belatedly before this House.

While speaking in the Rajya Sabha the hon. Minister of Labour pointed out that if the worker felt aggrieved with the demestic enquiry he should have the right to go in an appeal to an impartial body, a Labour Court, a Tribunal or the National Tribunal which would be in a position to go into the merits of the case. But it is to be accepted that the Tribunal can give its decision only on the domestic enquiry and it cannot go in for fresh evidence. I am sure, Sir, you will appreciate that this Bill will be of no help to the worker. Secondly, Sir, it has been represented to the Government any number of times that there is no sort of assistance provided to the worker in the domestic enquiry and a representative of the Trade Union must be allowed to plead for the worker in the domestic enquiry. You know, Sir, that an illiterate worker is not in a position to understand all the implications of the ground on which his service have been terminated. The Minister of Labour assured in the Rajya Sabha that some provision will be made to give effect to this suggestion by amending the Industrial Employees Standing Order. I would request the Minister to inform the House when this is likely to be done.

At present, the definition of 'workman' is not comprehensive with the result that the hospital workers, the workers in educational institutions and the medical representatives do not get any protection. It is necessary that the scope of the definition of 'workman' should be widened so as to include all such workers. The Gadgil Committee recommended in the case of oil companie's employees dispute that the limit of maximum emoluments as per the definition of 'workman' should be raised to Rs. 1600. This Committee made this recommendation many years ago and yet nothing has been done by the Government in this direction. I would request the hon. Minister to incorporate these suggestions in the comprehensive legislation which he has promised to bring as early as possible.

After 25 years of independence, after two years of National Labour Commission's Report, and after receiving a massive mandate from the common people of the country in the recent Parliamentery elections, the Minister has started that a comprehensive reveiew of the industrial disputes law in the country would be undertaken. I begin to entertain a doubt whether it will take another 25 years to complete this comprehensive review of industrial disputes law and to bring forward a comprehensive legilsation for the welfare of the labour. I would urge upon the Labour Minister that he should fix a time-limit withih whicn this review will be completed and the comprehensive bill introduced in the Lok Sabha. Whenever our hon. President speaks about the labour welfare, he emphasises on the point that so far as possible the labour disputes should not be taken to a court of law and they should be decided by taking recourse to collective bargaining and if necessary ultimately by arbitration. In the Supreme Court the labour disputes that were taken to the Court in 1966 are still pending. I request the Labour Minister that he should evolve machinery for this purpose forth with so that such disputes are not taken to the court of law.

As recommended by the Gajendragadkar Commission, the Central Government should make a beginning in the matter of setting up works Committee in all the public sector undertakings. It may be that in some private sector units such works Committees might have been set up, but not all over the country. But if the Central Government gives the lead in this direction, then the private sector may emulate the example of the Government and the Government may also be in a position to insist on the setting up of such works committees in all the private sector units throughout the country.

[Shri C. Chittibabu]

It is necessary to define precisely 'unfair labour practice' and to prescribe the prohibition of unfair labour practices on all India level. But now it varies from State to State. while from Kanyakumari to Himalayas it should be uniform. In Tamil Nadu, the managements of beedi industry and tanning industry indulge in short payments of wages, unwarranted deductions and in circumvention of law by distributing material to workers and requiring them to return finished products. The workers in beedi industry as also in tanning industry have publicly given ventilation to their grievances and also they have made several representations. But the Government have not taken any action in the matter of preparing industrywise additional lists of unfair labour practices on all-India basis. In maharashtra State a Committee was constituted to go into this question. They submitted a Report on the basis of which an Act has also been passed by the State Government. Instead of dealing this issue in a piece-meal manner from State to State, it should be undertaken by the Centre on an all-India basis so that the workers are able to get their just demands met.

Before I conclude, I would refer to the fact when a mining industry is closed, the workers get only 15 days average wages per year of service as compensation. You can image the quantum of compensation that a worker might get in this manner. I would appeal that at least one month's average pay per year of service should be given as compensation when a mining industry is closed.

In Tamil Nadu, the D. M. K. Government, wedded to the welfare of workers, are doing everything in their command to ensure the welfare of workers and they are constantly endeavouring to maintain industrial amity and peace throughout the State. But some Trade Unions, motivated solely by politioal considerations, are exploiting the grievances of the workers and they are taking them on the path of agitation, strikes etc., Which affect ultimately production in the country. They have no hesitation to throw the entire blame on the Government and try to hide their own weakness in such issues. I would finally request the hon. Minister of Labour that the Central Government should not delay formulating any comprehensive legislative proposal so far as the welfare of workers is concerned. They should also bring in suitable legislation to curb the tendency of agitating for untenable demands by the Trade Unions. I would stress that only when the legitimate and just demands of the workers are met, the industrial production in the country will pick up.

श्री एम० रामगोपाल रेड्डी (निजामाबाद): सभापति महोदय, जो अमेन्डमेन्ट बिल इस सदन के सामने लाया गया है उससे अच्छा बिल कोई और हो नहीं सकता है —यह बात मैं पूरे इत्मीनान के साथ कह सकता हूं। अभी हमारे एक कम्युनिस्ट सदस्य ने यहां पर कहा कि हमारे यहां लाखों मैन-आवर बेकार जा रहे है तो मैं उनसे यह कहना चाहता हूं कि लेबर कोई अपनी तरफ से तो काम करना बन्द करता नहीं है बल्कि पोलिटिकल पार्टीज के इन्साइटमेन्ट से, उनके उकसाने से ही वह काम करना बन्द करते हैं। पूरे देश में इस प्रकार से कितने मैन-आवर जाया हुए हैं। यदि हम ध्यान से देखें तो वेस्ट बंगाल में सब से अधिक मैन-आवर जाया हुए हैं जहां पर कम्युनिस्ट पार्टी उनको ऐसा करने के लिए उकसा रही है। (व्यवधान) जब एक पार्टी में दो पार्टी बनती हैं तो वे सभी चाहती हैं कि अलग से अपनी मजदूर यूनियन बनाये—जैसे लेफ्ट कम्युनिस्ट की एक यूनियन, राइट कम्युनिस्टस की दूसरी यूनियन, स्वतन्त्र पार्टी की एक यूनियन, जनसंघ की एक यूनियन, डी० एम० के० की एक यूनियन,। यदि इसी प्रकार से लेबर को तकसीम करते जायें तो मैं नहीं जानता हम कहां पर पहुंचने वाले हैं। लेबर के पास जो वोट्स हैं, जो उनकी पोलिटिकल स्ट्रेन्थ है उसका फायदा उठाने के लिये पोलिटिकल पार्टीज लेबर को अपने काम में लाना चाहती है। यह एक ऐसी बात है जिससे हिन्दुस्तान का बहुत नुकसान हो रहा है। यदि सियासी पार्टीज को इस देश के साथ प्रेम है तो उनके लिए यही उचित होगा कि लेबर के मामलात को सुधारने का काम उन्ही के ऊपर छोड़ दें

जब तक यह बात नहीं होती है तब तक हिन्दुस्तान की तरक्की भी नहीं हो सकती है। यदि वोट की जरुरत है तो पोलिंग के जमाने में पोलिटिकल पार्टीज जाकर उनको अपनी पालिसीज समझा सकती है। और वोट मांग सकती हैं जैसे कि किसानों से और दूसरे लोगों से हम वोट मांगते हैं। लेकिन चूंकि लेवर एक जगह पर रहता है, वह ज्यादा गड़बड़ी कर सकता है और हिन्दुस्तान की तरक्की को रोक सकता हैं इस लिए सियासी पार्टीया उसका नाजायज फायदा उठाती हैं। मैं सियासी पार्टियां ज्यादातर उन्हीं इंडस्ट्रियल एरियाज से जीत कर आती है और देहातों में इन की कोई पापुलैरिटी नहीं है।

ऐसी स्थिति में मेरी प्रार्थना है कि अगर लेवर के साथ और इस देश के साथ किसी को हमदर्दी है तो जो रूल्स बने हुए है उन्हीं की तरह उनको काम करने का मौका देना चाहिये लेकिन हम देखते हैं कि रूल्स के खिलाफ अक्सर स्ट्राईक्स कराई जाती हैं। जिसकी वजह से इस देश का बहुत नुकसान होता है और इसकी ज्यादा से ज्यादा जिम्मेदारी कम्युनिस्टों के ऊपर है। (**व्यवधान**) यदि आप लेवर का फायदा कराना चाहते हैं तो मैं आप से गुजारिश करूंगा कि जो उनका प्राविडेन्ट फंड है उसको वे मुसलसल 30 साल से दे रहे हैं लेकिन पहले जो रुपए की पर्चेजिंग वैल्यु थी वह आज बहुत कम हो गई है और उस पर उनको जो इंट्रेस्ट मिलता हैं उसकी पर्चेजिंग पावर भी घटती जा रही है। जिसका नतीजा यह होता है कि रिटायर होने पर उनको जो पैसा मिलता है उसकी कोई कीमत नहीं रह जाती है। (**व्यवधान**) तो मैं मंत्री महोदय से गुजारिश करना चाहता हूं कि कोई ऐसी व्यवस्था की जाए कि लेवर से जो प्राविडेन्ट फंड लिया जाता है उसकी पर्चेजिंग वैल्यू फिक्स की जानी चाहिए और रिटायर होने पर उसी के हिसाब से उसको पैसा मिल जाना चाहिये। यही एक ऐसी चीज है जिससे रिटायर होने के बाद लेवर का पेट भरता है। हमारे देश का जो काम चलता है वह लेवर से चलता है और किसानों से चलता है लेकिन गलती से पोलिटिशियन्स यह समझ बैठे हैं कि मुल्क को चलाने वाले हम हैं और सभी को वह अपना टूल बनाकर रखनेकी कोशिश करते हैं।(**व्यवधान**) यह बात जरुरी है कि लेवर के साथ हर आदमी की हमदर्दी हो और उनका इन्साफ मिलना चाहिये और जो कैप्टेलिस्ट्स हैं वे अगर कानून के मुताबिक काम नही करते हैं तो उनको सजा मिलनी चाहिये। हम देखते हैं कि जो पब्लिक अन्डरटेकिंग या कोआपरेटिव फैक्टरीज़ हैं उनके जरिए लेवर को बहुत जल्दी पेमेंट किया जा रहा है। जो लेवर के लिए वेज बोर्ड आया था उसके मुताबिक जितनी कोआपरेटिव सुगर फैक्ट्रीज़ हैं उन्होंने फौरन पेमेन्ट किया है लेकिन जो प्राइवेट फैक्ट्रीज़ हैं वे पेमेन्ट नहीं करती हैं। इस के लिये मैं चाहता हूं कि गवर्नमेन्ट को एक पेनल ला बनाकर उनको जेल भेजने का इन्तजाम करना चाहिए। कोआपरेटिव सुगर फैक्ट्रीज़ और दूसरी गवर्नमेंट फैक्टरीज़ तो पेमेन्ट करती हैं सिर्फ प्राइवेट फैक्टरीज़ पेमेंट नही करती हैं इसलिए गवर्नमेंट को इन प्राइवेट फैक्टरीज़ की तरफ ज्यादा ध्यान देना चाहिए ताकि मैनेजमेन्ट वाले लेवर को लूट न सकें। वैसे जहां तक मैं समझता हूं, लाज़ काफी बने हुए है लेकिन उनका एग्जीक्यूशन नहीं हो रहा है। मैं चाहता हूं कि उन लाज़ का ज्यादा से ज्यादा उपयोग किया जाए ताकि लेवर को ज्यादा सहायता मिल सके।

SHRI VIRENDRA AGARWAL (Moradabad) : I would like to congratulate the Labour Minister for introducing this Industrial Disputes (Amendment) Bill, 1971.

The objectives of the Bill are really laudable and they deserve our support. But is it

[Shri Virendra Agarwal]

equally true that they do not go for enough to tackle the situation.

My Party believes that the first and foremost charge of every industrial unit in this country is the security and welfare of the working class and in this respect, the Government during the course of the last 23 years has enacted a large number of Acts with the object to improve the economic lot of the working class. I would like to have some criteria to judge whether these series of laws of Acts which we have passed during the last 23 years have really helped us to meet the situation.

One of the most important criteria is this, namely, whether these acts or laws have really improved the economic lot of the working class people.

The second criteria is this, namely, whether these Acts or laws have reduced the number of man-days lost in any successive year, during the last 23 years.

If you analyse the situation from the point of view of both these criteria, the answer is 'No'.

In spite of the various legislations which we have passed, we have not attained the desired result. The economic situation of is the country is not improving. The mandays sost in the country goes on increasing. This the situation. These laws have failed to meet the whole situation. The average worker in the counntry feels somewhat aggrieved that his grievances are not at all ibeing redressed.

A large number of institutions like industrial tribunals, industrial courts, labour appellate tribunals, etc. have been created, all with the object of improving the economic lot of the common warking class, but unfortunately, all these have remained meaningless and somewhat ineffective.

What I would therefore suggest is this. We should have a straight and somewhat small piece of legislation, a simple legislation in which the average workers can feel assured that their rights are protected. This is what at present the Government should actively consider.

The motto or object of every law relating to labour legislation should be such that somehow or other it should help the average worker to redress his grievance in the shortest possible time, and his security and life must be guaranteed.

According to the statistics available to us, till 31-3-71, more than 22,400 industrial units in the country were closed. It is not that all of them were closed because of industrial unrest. A large number of them were closed for various other reasons as well. But industrial unrest has been one of the major factors responsible for closing down of large number of industries in the country. We must accept this fact. We have to think afresh as to how we can really deal with this particular situation. I would like to present a few points in this connection for the consideration of the house and for the consideration of the hon. Minister.

My first point is this. The Government should now think seriously in terms of a somewhat comprehensive legislation which would cover all employees-whether they are of teaching institutions or whether they are domestic servants. This comprehensive legislation should cover all fields, every worker in the entire country should really feel assured that this Government stands really for social justice.

My second point is this. The Government is following the fiscal policy or the industrial policy or the labour policy in different directions and there is hardly any coordination at any level.

We have reached a point where if we want to have the desired results on the total situation then all these policies, namely fiscal, industrial and labour need to be coordinated at some level. If we have the Ministry of Industrial Development which is charged with the responsibility of accelerating the industrial growth rate in this country, I really do not see any reason why that that particular Ministry should not be consulted on all matters concerning industrial unrest in industrial areas.

The third point which has been dealt with by many hon. Members here is about the domestic inquiry procedure. I know

that the Labour Minister is fully awere of it, and it is that a worker should be allowed to employ the services of a lawyer or a trade union worker at this particular stage of inguiry. I think that this has been demanded by all political parties, and, therefore, I do not see why a worker should not be given that opportunity.

SHRI M KALYANASUNDARM : The trade union movement is opposed to the engagement of lawyers. Only trade union workers should be allowed to represent them.

SHRI VIRENDRA AGARWAL : I am suggesting that a lawyer or a trade union worker may represent him. My hon. friend may have a different view, but this is the view that I am holding. Somehow or the other, the workers must have an assurance that there is some legal expert there to support them or assist them in this particular task.

At the stage of tribunal, the working class must be granted the sight to record fresh evidence. This point also has been talked about a great deal but it has remained untouched so far.

I then came to seasonal industrial workers. There are a large number of industries in this country such as the sugar industry which employ workers on a seasonal basis. I feel that we have reached a point when such industries should be asked to pay some retaining allowances during the off season to the workers.

SHRI M. RAM GOPAL REDDY : We are paying.

SHRI VIRENDRA AGARWAL : I do not think so. But if that be so, then it is well and good. But I would urge that there should be a uniform law for the whole industry which would apply to all industries.

Another point which has been made is about the docks and ports workers. It has been stated that the workers employed in essential services like docks and ports will not have the right to strike. I do not see any justification for this, particularly when Government are yet to declare a national emergency in this country. We as a nation are passing through a crisis. When the whole country is getting ready for defence and there is a great deal of defence preparednees all around, we find that industrial production has hardly increased by 1·5 per cent during the first six months of the current year. I do not think that defence preparedness and industrial stagnation can go together.

The first and foremost criterion of defence preparedness is that industrial production should be at its highest point. If that be not so, then it necessarily implies that the country is not prepared for defence. So, I would like to appeal to the Labour Minister and through him to all the trade unions and the industries that the trade unions in this country which are second to none so far as national patriotism is concerned, and also the employers should all be inspired at this particular moment for a national cause, for a cause which is dear to every man and woman in this country because otherwise this moment of industrial stagnation and this process of industrial stagnation which is there in this country will not be forgotten by the future generations and they would criticise later that their forefathers did not do what they were required to do.

Therefore, through the Labour Minister, I would request the trade unions and the employers' associations to have some sort of national truce at least for some period so that there will be no strike in this country and they will consider that there is already a national emergency and they should all work to their utmost so that industrial production reaches the highest, at least that target which is mentioned in the Fourth Plan. If we could develop this atmosphere in this country, and I am sure we can certainly do it, if there is a well and a determination we can certainly create that atmosphere in this country, then industrial production can be accelerated with the utmost cooperation of this trade unions.

With these words, I congratulate the hon. Labour Minister again, and I hope he will consider all the suggestions that I have made while he replies to the debate.

श्री मोहम्मद इस्माइल (बैरकपुर) : जो बिल मंत्री महोदय ने पेश किया है, इस के मुताबिक वर्कर्ज पर और भी तरह तरह की ज्यादतियां होंगी अभी तक तो जो डोमैस्टिक एन्क्वायरी होती थी, उस में बाद में थोड़ी बहुत तबदीली हो सकतीं थी, उसकी रिपोर्ट को वर्कर के हक में कभी बदलने की उम्मीद हो सकती थी लेकिन सब वह उम्मीद भी जाती रही है। उसको करना अब और भी मुश्किल होगा। इस में और भी सख्ती कर दी गई। एम्प्लायर जिस तरह से चाहेगा करेगा। पहले भी चार्ज शीट होता था, कुछ एन्क्वायरी होती थी, कुछ सजा होती थी और फांसी पर भी लटका दिया जाता था। उस कारण से पहले भी बहुत सी डिफिकलटीज होती थी वर्कर की लेकिन अब तो वे और भी इस बिल से बढ़ जायेंगी। वहां ट्रेड यूनियनब कर नहीं रह सकता था, ट्रेड यूनियन का रिप्रेजेंटेटिव नहीं लिया जाता था। जो एन्क्वायरी होती है उसमें कौन लोग रहते हैं। मालिक के नुमाईंदे और पुलिस आदि को भी बैठाया जाता था यह प्रेक्टिस आज तक चली आ रही है। इस में अब और भी सख्ती कर दी गई है। अब यह कहा गया है कि जो डोमैस्टिक एन्क्वायरी की रिपोर्ट होगी उसको ज्यों का त्यों लागू किया जाएगा और उस में कोई फेरबदल की गुंजाइस नहीं होगी अगर हुई तो उसको ट्रिब्यूनल में भेज दिया जायगा। इस तरह से यह चीज और भी वर्कर्ज के खिलाफ जाएगी अब उन पर और भी सख्ती होगी।

सभापति महोदय, जिस तरह से इस एमेंडमेंट को लाया गया है, मैं इसका बिरोधी हूं यह जो ट्रेड डिसप्यूट एक्ट है वह बीसों साल से चला आ रहा है। मैं समझता हूं कि इसका हर पेज सड़ गया है जहां तक ट्रिब्यूनल का सम्बन्ध है, इसमें कोई सुप्रीम कोर्ट का जज है ? नहीं है। मैं समझता हूं कि वह बिल इनइफेक्टिव हो गया हैं। इस थोरो चेंज की जरुरत है। जब तक वर्कर्ज का ध्यान रखते हुए और उनके हितों को संरक्षण प्रदान करने के लिए इस एक्ट का संशोधन पूरा नहीं किया जाएगा, इस तरह के एमेंडमेंट का कोई मतलब नहीं होगा।

हमारे देश में प्राइवेट सैक्टर और पब्लिक सैक्टर दो सैक्टर हैं। इस में जो सब से बड़ा एम्प्लायर है, वह गवर्नमेंट है। उसके यहां इंडस्ट्रिल डिसप्यूट्स एक्ट की तमाम चीजें नही चलती हैं। वहां मन माना काम होता है। तरह-तरह से मजदूरों को तंग किया जाता है। जब चाहें डिसचार्ज कर देते हैं और अलग कर देते हैं और जब चाहें उनकी छंटनी कर देते हैं। कोई सुनाई नहीं होती है। जो सबसे बड़ा एम्प्लायर है, बवर्नमेंट, उसके यहां सब धांधली चलती है, मजदूरों में बेचैनी फैली हुई है, उनके मामलों पर आर्बिट्रेरीली फैसले लिये जाते हैं, डिसिशन लिये जाते हैं, उनको दबाकर रखा जाता है तो जो प्राइवेट सैक्टर का एम्प्लायर है। जब वह देखता है कि गवर्नमेंट जो बड़ा एम्प्लायर है, वह इस तरह से करता है तो वह भी वैसे ही करने लग जाता है। वह और भी दो स्टेप्स आगे बढ़कर करने लग जाता है। यह चीज बीसों बरस से चलती आ रही है। इस वास्ते मैं समझता हूं कि इंडस्ट्रियल डिसप्यूट्स एक्ट को थोरोली चेंज करने की जरुरत है।

मैं कहना चाहता हूं कि आप मैडीकल रिप्रिजेंटेटिव्ज को इगनोर कर रहे हैं। वे हिन्दुस्तान में हजारों की तादाद में हैं। कम्पनियों में काम करते हैं। उनको इंडस्ट्रिल डिसप्यूट्स एक्ट में कोई सुविधा नहीं मिली हुई है और अब भी इस अमेंडमेंट से उनको कोई सुविधा मिलने वाली नहीं है। उन लोगों पर

जो एम्प्लायर है वह तरह तरह से जुल्म करता है, उनके साथ तरह तरह की सख्तियां करता है। उन को ला से कोई प्रोटेक्शन नहीं मिलती है। कई बार उनके बारे में कहा गया है लेकिन कुछ नहीं हुआ है। ये व्हाइट कालर लोग हजारों की तादाद में हिन्दुस्तान में पड़े हुए है लेकिन इनके लिए आज तक कुछ नहीं किया गया।

इसी तरह से प्राइवेट मोटर ड्राइवर हैं, डोमैस्टिक सर्वेंट्स हैं। वे लाखों की तादाद में हैं हिन्दुस्तान में। उनको भी इस एक्ट में कहीं कोई जगह नही दी गई है। उनको कोई अधिकार नहीं मिला हुआ है। उनके लिए न्याय पाने का कोई रास्ता नहीं है। मोटर ट्रान्स्पोर्ट कम्पनिया बनाई गई हैं जिनमें हजारों की तादाद में लोग काम करते हैं। आपने कहा कि पांच से ज्यादा हों। लेकिन पांच से ज्यादा वे दिखाते ही नहीं है। प्राइवेट सेक्टर में जो इनके मालिक होते हैं वे अपने ढंग से ही काम करते हैं। अपने ढंग से गाड़ियां चलवाते हैं। उनको कह दिया गया है कि ये सब परसनल हैं। परसनल का मतलब है कि कोई अधिकार नहीं वर्कर्ज को, कोई सुविधा नहीं वर्कर्ज को। लाखों की तादाद में ये लोग पड़े हुए हैं, उनको कोई प्रोटेक्शन नही मिला है।

मैं समझता हूं कि इंडस्ट्रिल डिसप्यूट्स एक्ट को बदल कर इन तमाम बातों को इसके अन्दर लाने की जरूरत है। पीसमील में वे काम करने से काम नहीं चलेगा। मसला हल नहीं होगा। कम्प्रिहेंस्वि बिल आपको लाना चाहिये।

अभी जहां वर्कर्ज से खूब काम करने की और प्रोडक्सन बढ़ाने की अपील की गई है। यह भी कहा गया है कि देश में संकट है और स्ट्राइक मत करो। तमाम पोलिटिकल पार्टीज से कहा है कि वे वर्कर्ज को स्ट्राइक पर न जानें दें उनको ऐसा करने से रोकें उनको उकसायें नहीं लेकिन क्या जो एम्प्लायर्ज हैं, या गवर्नमेंट जो स्वयं एक बड़ा एम्प्लायर है, उनसे किसी ने कुछ कहा है? आप बतायें कि गवर्नमेंट क्या कर रही है। यह कहा गया था कि जब दस प्वाइंट बढ़ जाएंगे तो डी. ए० में औटोमैटिक इनक्रीज कर दी जाएगी। इंडेक्स के मुताबिक दस प्वाइंट बढ़ गए है लेकिन क्या गवर्नमेंट ने डी. ए. में बढ़ोतरी की है? गवर्नमेंट को अपने आप ऐसा कर देना चाहिये था। लेकिन उसने नहीं किया है। क्या किसी ने एम्प्लायर्ज को कहा है कि जबकि देश पर संकट है तो तुम्हारा क्या कर्तव्य है? तुम्हें क्या करना है? उनको किसी ने नहीं कहा कि वे वर्कर्ज को डिस्चार्ज न करें। रेशनलाइजेशन न करें, ब्लैक न करें अनुचित मुनाफाखोरी न करें। वे अब की तरह से डोमैस्टिक इन्क्वायरी करते रहेंगे और वर्कर्ज डिसचार्ज करते रहेंगें। आप क्या बनेंगे? आप तो हिटलर बने रहेंगें और वर्कर्ज को कहेंगें कि पेट्रियोट बनो। आप फैसिजम का सहारा लेंगे और वर्कर्ज को कहेंगे कि शान्त रहो। इस तरह से क्या काम चल सकता है? आप तो डंडे मारें, चोरी करें उनकी जान लें तो क्या इस तरह से काम चल सकता है? यह कह दिया जाता है कि पोलिटिकल पार्टीज वर्कर्ज उकसाती हैं। सरकार क्या करती है? वह हवा देती है। पोलिटिकल पार्टीज़ वर्कर्ज को हिलाती हैं? आप क्या करते हैं, आप उनको घसीट कर ले जाते हैं। आप अपने कर्तव्य का पालन क्यों नहीं करते हैं। एम्प्लायर्ज का जो कर्तव्य है, वह भी उनको क्यों नहीं बताया जाता, उसका पालन क्यों नहीं किया जाता हैं। गवर्नमेंट सबसे बड़ा एम्प्लायर है। वह क्या करती है। आज भी उसके यहां लाखों की तादाद में ऐसे वर्कर हैं जो कैज्युअल वर्कर हैं। वे दस दस पंद्रह पन्द्रह साल से चले आ रहे हैं। उनके तमाम राइट्स छीन लिए गए हैं। अगर वे गुस्से होकर किसी चीज़ की

[श्री मोहम्मद इस्माइल]

मांग करते है और पोलिटिकल पार्टी उनको अपना दोस्त समझ कर उनके सामने जाती हैं तो कहा जाता है कि लोग उकसाते हैं । आप क्या करते हैं ? अपनी गिरहबां में मुंह डालकर आपको देखना चाहिये । किसी को गाली देने से पहले, किसी को बुरा भला कहने से पहले अपने पर भी नजर डाल लेनी चाहिये । यहां पार्लियामेंट में वर्कर्ज के नुमायन्दे और एम्प्लायर्ज के नुमायन्दे है । वन साइडिड व्यू यहां नहीं चल सकता है । आप कांग्रेसी हो सकते हैं लेकिन उसका क्या मतलब हैं कि इम्प्लायीज़ से यह कहां जाए कि वे ठीक से रहें और आप ऐसे हीं चलेंगे, जो करते आ रहें हैं, करते रहेंगे ? यह नहीं हो सकता है । हमारी पार्टी को फख्र है कि जहां मालिक और मजदूरों के झगड़े होते हैं उन में वर्कर्ज का साथ देती है, लठियों और गोलियों का सामना करती है । बमों से वर्कर्ज को डिफेंड करती है । उनके राइट्स को प्रोटेक्ट करती है आगे भी ऐसा करती रहेगी । आप हमें बदनाम करने की कोशिश करते हैं लेकिन जनता सब जानती है । आपको भी जानती है और हमें भी जानती है । वर्कर सब जानते हैं । आप वर्कर्ज की छंटनी करेंगे तो क्या वे आपको माला पहनाएगें ? अब अगर ढाई सौ वर्कर्ज की छंटनी कर दी जाती है तो उसका असर बाकी वर्कर्ज पर नहीं पड़ेगा तो किस पर पड़ेगा ? सी. पी. एम. को आप बदनाम करते हैं । क्या आप साधु हैं ? अगर साधु हैं तो हिमालय पर चले जाएं कमंडल लेकर और वहां जा बैठे । वही कारखानें चलायें गेरुए वस्त्र पहन लें और कारखाने चला कर वहां प्रोडक्शन बढ़ायें । छंटनी करके वर्कर्ज पर वर्क लोड आप बढ़ायेंगे तो उनको इसका मुआवजा अगर आप कुछ नही देगें और वह कहेंगे कि देना होगा तो आप यह कह कर कि पोलिटिकल पार्टी खराब है, वर्कर बदमाश हैं, काम नहीं चलेगा । आप यह जान लें कि पुलिस की गोली से यह नहीं होगा, उससे समस्या हल नहीं होगी ।

अनफेयर लेबर प्रेक्टिसेज़ के बारे में चित्ती बाबू ने कहा है । जो सबसे बड़ी एम्प्लायर है हमारे देश की, हमारी सरकार, उसने यह अनफेयर लेबर प्रेक्टिस शुरू किया । प्राइवेट सेक्टर के अन्दर तो आम तौर से अनफेयर लेबर प्रैक्टिस चलती है । ट्रिब्यूनल का एवार्ड हुआ, मालूम हुआ कि जरूर देना होगा तो कह दिया कि देंगे । लेकिन जब कारखाने में आए तो कह दिया कि लोगे कैसे ? चलो काम करो नहीं देते । आपको मालूम है न्यूज़पेपर्स के मामले में जो ट्रिब्यूनल का एवार्ड हुआ उस को इम्प्लीमेंट कराने के लिए सरकार की ताकत नहीं थी कि बिग एम्प्लायर्स के सामने खड़ी होकर उस को इम्प्लीमेन्ट कराती और इम्प्लाईज़ को डिफेंड करती । आखिर पचास-साठ दिन लड़ने के बाद उनको घुटना टेकना पड़ा । उसमें किस की बेइज्जती हुई ? सरकार की बेइज्जती हुई । आप कानून लाते हैं, उसका इम्प्लीमेंटेशन नहीं होता । रेकमेंडेशंस होते हैं उनका इम्प्लीमेंटेशन नहीं होता । ट्रेड यूनियन्स कम्प्लेंट करती हैं तो उस पर स्टे ले लेते हैं और स्टे लेने जाते हैं तो तो आपका कानून इतना सड़ा कानून है कि वह कोई प्रोटेक्शन नहीं दे सकता । हज़ारों केसेज़, हज़ारों एग्जाम्पल पड़े हैं ।

प्रोडक्शन आप कहते है कि बढ़ाइये । मैं एक एग्जाम्पल देता हूं । बलोज़र एण्ड कंटेनर एक है कलकत्ते में वह मैकलन रेंड वेरी कम्पनी है जहां पर 65 से 120 तक प्रोडक्शन होता रहा है, कान्टीन्युअसली चार साल से बराबर हो रहा है । उस मैकलन वेरी ने मालूम नहीं दिल्ली से क्या षडयन्त्र करके अपना शेयर महावीर प्रसाद पोद्दान को बेच दिया और उन्होंने लेने के बाद तमाम रा मैटीरियल वहां का खत्म कर दिया । अब वहां दो महीने से रा मैटीरियल नहीं है । वर्कर बैठे हुए हैं, कहते हैं

कि आप ले आओ, प्रोडक्शन हम करेंगे। वह बोलते हैं कि चुप रहो, बाद में देखेंगे। प्रोडक्शन ठप् कर दिया। वर्कर डिमांड कर रहे हैं कि जो इन्सेन्टिव हमको प्रोडक्शन के लिए मिलती थी 50 परसेन्ट दो नहीं तो मैटीरियल लाओ। हमने गवर्नमेन्ट से पता लगाया उनको मैटीरियल मिलता है, लाइसेंस मिला है, सब ब्लाक कर रहे हैं। हमने मोइनुल हक साहब से भी कहा, लेबर मिनिस्टर को भी चिट्ठी लिखी, कोई कुछ नहीं कर पाता है। और महावीर प्रसाद पोद्दार कहता है कि तुम्हारी गवर्नमेन्ट क्या करेगी ? हम देखेंगे। आप कहते हैं कि प्रोडक्शन बढ़ाइये। पहले पकड़ कर लाइये और महावीर प्रसाद पोद्दार को जेल में डालिए तब आपको बोलना शोभा देता है। अभी परसों भी मैंने चिट्ठी लिख कर दी है। 750 आदमी बेकार होने जा रहे हैं। यह एग्जाम्पल मैंने दिया प्रोडक्शन के सिलसिले में।

शांति के सिलसिले में कहते हैं कि मजदूरों को शांत रहना चाहिये। जूट मिल के एम्प्लायर बंगाल में सबसे कम वेज देते रहे हैं। 140 रुपये से ज्यादा वह नहीं देते थे। वर्षों वर्ष अंग्रेज के जमाने से कांग्रेस के जमाने तक कुछ भी नहीं उनको मिला। 1967 के बाद जब उनमें यह समझ आई कि भीख मागने से नहीं मिलेगा सब एक होकर खड़े हो, और वह एक होकर खड़े हुए, उनको हड़ताल करनी पड़ी, दस दिन तक काम रोका तब उसके बाद 30 रुपया इन्क्रीज हुआ और वही एम्प्लायर आज 195 रुपया मिनिमम देने के लिये तैयार हैं जो 140 रुपये देते थे। आप कहते हैं कि पोलिटिकल पार्टी जा कर मजदूरों को भड़काती है। यह भड़काना है ? एक तरफ मिलता है 190 रुपये और दूसरी तरफ 3 लाख आदमियों को मिलता था 140 रुपये। जब वह खड़े हुए लेने के लिए तो कहते हैं पोलिटिकल पार्टी उनको उकसाती है। यह गलत तरीका है। मैं आप से अपील करूंगा कि आप को कम से कम इन बातों को सोचना चाहिए। इसलिए यह जो अमेंडमेंट आप लाए हैं, इस में जो चीज है उस का मैं समर्थन नहीं करता और डिमांड करता हूं मंत्री महोदय से कि काम्प्रीहैंसिव बिल ले आएं। ट्रेड डिस्प्यूट ऐक्ट को बदलने का अश्वाशासन दें और यह बताएं कि कब तक कितनी जल्दी करेंगे ? इन्हीं शब्दों के साथ मैं अपनी दो तीन बातें आप के सामने रखता हूं।

श्री मूलचन्द डागा (पाली) : सभापति महोदय, मैं ने एक मूव संशोधन किया है। मेरे ख्याल से 1947 में इंडस्ट्रियल डिस्प्यूट्स एक्ट बना। 1947 से ले कर आज 22 साल तक जो आप अमेंडमेंट लाए हैं वह सबके सामने है। आज मजदूर क्षेत्रों में काफी तारीफ होगी खाडिलकर साहब की। मजदूर कहेंगे कि बड़ा प्रोग्रेसिव करम उठाया है। हिन्दुस्तान की सारी मजदूर संस्थाएं जितनी हैं ट्रेड यूनियन्स जितनी हैं वह कहेंगी कि इंडस्ट्रियल डिस्प्यूट्स एक्ट जब से बना, बनने के बाद आज खाडिलकर सहाब ने एक बड़ा क्रान्तिकारी कदम उठाया। बहुत तारीफ होगी। उस में कदम क्या उठाया गया कि एक पुलिस स्टेशन में जिस प्रकार एन्क्वायरी होती है, पहले तो मैं चार्जशीट के लिए कहना चाहता हूं कि आज तक कहीं कोई आदेश नहीं दिया गया कि मजदूर हिन्दी जानता हो, मराठी जानता हो तो उस का मालिक उसे चार्जशीट अंग्रेजी में देता है और देने के बाद मजदूर जाता है उस वातावरण में उसके कार्यालय में तो वहां पर जो एन्क्वायरी करने वाला आफिसर होता है वह लेबर आफिसर होता है और वह एम्प्लाई होता है मिल मालिक को। फिर मजदूर के साथ में कोई प्रतिनिधि नहीं जा सकता। इंग्लिश में चार्जशीट आती है, जवाब देने के लिए उसको तारीख दी जाती है। वह जाता है खुद, उसके साथ कोई रेप्रजेन्टेटिव नहीं जा सकता, कोई सलाहकार नहीं जा सकता कोई ट्रेड यूनियन का नुमाइन्दा नहीं जा सकता

[श्री मूलचन्द डागा]

और यह बात की जाती है मिल मालिक की तरफ से कि जगह जगह जो हमारी मजदूर संस्थाएं हैं उनमें से दूसरे गवाह पैदा किये जाते हैं, अगर एक पार्टी का मजदूर शिकार बनता है तो दूसरी पार्टी के लोग उसके खिलाफ गवाही देने के लिए तैयार किये जाते हैं। यह क्यों ? इसका कारण यह है कि आप इस प्रकार के कानून लाते हैं। आप अगर आर्बिट्रेशन मुकर्रर कर दें कि मजदूर को अगर निकाला गया, सस्पेंड किया गया तो उस समय आर्बिट्रेशन में जाना होगा, उसके लिए कोई आर्बिट्रेशन हो, कोई तटस्थ बोर्ड हो तो मजदूर की बात वहां सुनी जा सकती है। लेकिन आप एन्क्वायरी करा रहे हैं किस से ? ट्रायल कोर्ट मजदूर की मालिक के घर में है। फिर आपने क्या लिखा वह जायगा ट्रिब्यूनल में तो उस से कहा कि वह कोई नई एविडेंस नहीं दे सकता। हीइज नाउ कम्पलीटली रेस्ट्रेन्ड फ्राम टेकिंग न्यू एविडेंस। आर्डर नं० 41 रूल 27 के अन्दर अपील में कि यह पावर है कि अगर मजिस्ट्रेट या सिविल जज इन दि इन्टेरेस्ट आफ जस्टिस यह समझें कि उसमें गवाही लेना जरूरी है तो the case can be remanded and new witnesses can be called if he wants और इसको कहते है कि बड़ा प्रगतिशील कानून आप लाए है। कानून आप को लाना है क्योंकि आखिर पार्लियामेंट चलानी है तो कानून तो आप लायेंगे ही। लेकिन कैसा कानून आप लाते हैं, आप देखें इसमें यह है :

> "Provided that in any proceeding under this section the Lobour court Tribunal or National Tribunal, as the case may be, shall reply only on the materials on record and shall not take any fresh evidence in relation to the matter."

अब आप देखें आपने बातें क्या लिखीं, आपने जब स्टेटमेंट अपना दिया, उद्देश्य बताएं कि ऐसे शांत वातावरण में लेबर को कान्फिडेंस होगा तो मेरे ख्याल में 1947 के बाद कांग्रेस की नीतियों से कोई मिल मालिकों का हृदय परिवर्तन हो गया हो ऐसी कोई बात तो हुई नहीं है। खाडिलकर साहब काफी परसुएशन करते हैं लेकिन बोनस के मामले में अभी तक भी उनका हृदय परिवर्तन नहीं हुआ—कभी कभी आप समझते हैं कि आप की सज्जनता का असर उन मालिकों पर पड़ गया है और उन में न्याय बुद्धि आ गई है, उस का हृदय परिवर्तन हो गया है, लेकिन ऐसी बात कहीं है नहीं। उनका सोचने का तरीका, उनकी नीति ऐसी है और आप की जो नौकरशाही है वह उनसे मिली हुई है, यह दोनों मिलकर कभी नहीं चाहेंगे कि ऐसा लैजिस्लेशन बने जिस में कि मजदूर उठ सके। आपने एलान कर दिया कि मजदूर हड़ताल नहीं करेंगे। ठीक है। लेकिन क्या जितनी महंगाई का भत्ता नौकरशाह का बढ़ा है उस के मुकाबिले में मजदूर को भी पाने का हक हैं ? आज महंगाई बढ़ती है तो एक राज्य के नौकर को महंगाई का भत्ता ज्यादा मिलता है, तो क्या मजदूर को भी अधिकार है कि वह मांगे महंगाई भत्ता आज मालिक शोषण करता है, मजदूर आवाज उठाता है तो आप कहते हैं कि तुम्हें चार्जशीट दी गई है, तुम्हें उसी कोर्ट में जाना पड़ेगा। नेचुरल जस्टिस जिसे कहते हैं क्या आप समझते हैं कि नेचुरल जस्टिस के लिए ऐसे ही वातावतण बनेगा ? यह मेरी समझ में नहीं आया।

मैं एक बात कहना चाहता हूं—इण्टस्ट्रीयल डिस्प्यूट्स एक्ट के रूल्ज कौन बनाता है ? जो भी इण्डस्ट्री होती है, वे स्टेंडिग रूल्ज अपने आप खुद बनाते हैं और सरकार से एप्रूव कराते हैं और जब कोई एन्क्वायरी होती है तो उन्हीं स्टेंडिग रूल्ज के अन्तर्गत होती है। इस से आप समझ सकते हैं कि इस में मजदूरों का कितना हाथ होता हैं। आप कानून के मुताबिक जिस बसर्क कमेटी का चुनाव कराते हैं और कहते हैं कि उस में मजदूरों का हाथ होता है, मैं माननीय मंत्री जी को बतलाना चाहता

हूं कि ऐसा नहीं होता है। इण्डस्ट्रीज़ जो भी स्टेंडिंग रूल्ज़ बनाती हैं, जिस के अन्तर्गत वे एन्क्वायरी करती हैं, चार्ज-शीट देती हैं, सरकार द्वारा आज तक उन में कभी हस्तक्षेप नहीं किया गया।

जब आप के स्टेंडिंग रूल्ज़ हैं, सिविल प्रोसीजर कोड है, उन का एक प्रोसीजर है, जिस के अन्तर्गत वे एन्क्वायरी करती हैं तो एन्क्वायरी इंस्टीट्यूट करने के बाद आप कहते हैं—

> "Where an industrial relating to the discharge or dismissal of a workman has been referred to a Labour court, Tribunal or National Tribunal for adjudication and, in the course of the adjudication proceedings, the Labour court, Tribunal, or national tribunal as the case may be, is satisfiedthat the order of discharge or dismissalwas not justified..."

जब आप इस तरह की बात करते हैं तो मैं कहना चाहता हूं कि इसमें केवल एविडेंस ही पर्याप्त नहीं हैं। जब आप ला-आफ इक्विटी पर जाना चाहते हैं, एविडेंस पर ही निर्भर नहीं रहना चाहते हैं, नैचुरल जस्टिस के आधार पर ट्रिब्युनल उसको रिचर्स कर सकता है, तो फिर उन सारी एविडेंसेज को भी रिकार्ड में लाना जरूरी है, उसकी जांच जरूरी है। ऐसी स्थिति में आपको कोई काम्प्रीहैन्सिव लैजिस्लेशन लाना होगा ताकि वह और ज्यादा एन्क्वायरी कर सके और एन्क्वायरी करने के बाद नैचुरल जस्टिस पर पहुंच सकता है।

मैं माननीय मंत्री जी से कहना चाहता हूँ आज मजदूरों में जाग्रति पैदा हो गई है, वह बोनस के लिये लड़ाई करता है, बात करता है और आप भी उसकी इस मांग को ठीक समझते हैं तो मैं चाहता हूं इंडस्ट्रियल डिस्प्यूट्स एक्ट, 1947 की जो धारायें हैं, उनको बदलिये। आप इस बात को जानते हैं कि मजदूरों में बहुत बड़ी बेकारी फैली हुई है, अगर किसी मजदूर को निकाला जाता है, आप कहते हैं तीन महीने तक हम उसको थोड़ा-सा पैसा देंगे, लेकिन अगर तीन महीने तक भी उसको नौकरी न मिले, तब क्या होगा, तब उसकी क्या हालत होगी ?

आपके आब्जैक्ट्स सही हैं, लेकिन इस पर आप पुनर्विचार करें कि जो पावर्स नैचुरल जस्टिस की हैं, कोर्ट आफ इक्विटी को टच करना चाहते हैं तो उसके लिये प्रूफ लाने के लिये आर्डर 41, रूल 27 में परिवर्तन होना चाहिये। जब एपेलेट कोर्ट समझती है कि इसमें न्याय लाने के लिये कुछ एविडेंस की जरूरत है, तो उसे यह अधिकार मिलना चाहिये। मैं जानता हूं कि आप यह कहेंगे कि इसमें सुप्रीम कोर्ट का जजमेंट बाधक है। लेकिन मैं कहना चाहता हूं कि यह ठीक है कि सुप्रीम कोर्ट बहुत बड़ी चीज है, लेकिन उससे भी बढ़कर यह पार्लियामेन्ट है। यह ठीक नहीं है कि सुप्रीम कोर्ट कोई बात कह दे, तो नौकरशाही उस पर ही जमकर बैठ जाय। सुप्रीम कोर्ट जनता से कन्सर्ण्ड नहीं है, पार्लियामेन्ट जनता से कन्सर्ण्ड है...

श्री एम० रामगोपाल रेड्डी : उनसे जनता का कन्सर्न नहीं है, लेकिन पार्लियामेन्ट के बनाये कानूनों से कन्सर्न है।

श्री मूलचन्द डागा : ठीक है, रेड्डी साहब बहुत अच्छी वकालत कर रहे हैं, इतने अच्छे वकील हैं कि किसी न किसी को जरूर एम्पलाय करना चाहिये, बिरलाजी को उन्हें जरूर ले लेना चाहिये।

सवाल यह है कि क्या हम कोई कानून बनायें और सुप्रीम कोर्ट उसको रद्द कर दे, तो हम ऐसा ही कानून बनायें जो सुप्रीम कोर्ट रद्द न करें। यह तो कोई बात नहीं हुई—जजेज

[श्री मूलचन्द्र डागा]

को जनता के पास नहीं जाना पड़ता है, हमको जनता के पास जाना पड़ता है। आज जब आप डिस्पैरिटीज़ को खत्म करना चाहते हैं तो मेहरबानी करके अपने कानून मजदूरों के हित में बनायें, ऐसा न हो कि कानून तो बन जाय, लेकिन मजदूरों को लाभ ही न हो। जल्दी नहीं है, आप वर्कर्स को बैठाइये, उनके साथ बात कीजिये, उनके विचारों को समझकर कोई अच्छा कानून लायें, तब उनको लाभ होगा, वरना इस प्रकार के लैजिस्लेशन लाने से यह तो जरूर है कि कल खाडिलकर साहब की अखबारों में तारीफ छप जायगी कि आपने एक प्रगतिशील कानून पास कराया है, लेकिन मजदूरों को उसका लाभ नहीं होगा।

श्री धनशाह प्रधान (शहडोल) : सभापति महोदय, आज का विषय बहुत महत्वपूर्ण है और मैं मंत्री महोदय से आशा करता हूं कि भारतवर्ष के विभिन्न क्षेत्रों में जहां काफी तादाद में मजदूर कार्यरत हैं, उनकी पुकार सुनते हुए जो पिछड़े उद्योग हैं उन्हें पुनः चलाने की व्यवस्था करेंगे। आज जो व्यवस्था चल रही है, उसमें मजदूरों के अन्दर इतनी अशान्ति फैली हुई है, उनकी कोई सुनवाई नहीं होती है, मैनेजमेंट अपने मनमाने आधार पर स्टैंडिंग आर्डर्ज तक बनाकर साइन-बोर्ड पर लगा देते हैं। एक तरह से मजदूरों को गुमराह किया जा रहा है।

मैं चाहता हूं कि माननीय मंत्री जी गम्भीरतापूर्वक इस विषय पर पुनर्विचार करें कि स्वतन्त्रता के बाद भारत का मजदूर अपना जीवन सुख-शान्ति से नहीं बिता सका है। मैनेजर्स मजदूरों पर आरोप-पत्र लगा देते हैं; छोटी-छोटी गल्तियों पर बर्खास्त कर देते हैं। जो क्षेत्रीय असिस्टैंट लेबर कमिश्नर्स हैं, रिजनल लेबर कमिश्नर्ज हैं, वे मजदूरों के पक्ष में नहीं जाते हैं, मालिकों के हित में ही बोलते हैं। मैं आपके सामने एक उदाहरण रखना चाहता हूं—इस अधिवेशन के पहले, दिवाली के अवसर पर मजदूरों ने एक छोटी सी मांग रखी कि उनको बोनस मिलना चाहिये, मैंने खुद इस सम्बन्ध में बीरसिंहपुर में 5 दिन का अनशन रखा, लेकिन मालिकों ने उसको नहीं माना। जबलपुर से असिस्टैंट लेबर कमिश्नर आये, उन्होंने भी मालिकों का समर्थन किया और कहा कि इस तरह से तो सारी कोलियरीज में यह सवाल पैदा हो जायगा।

मैं माननीय मंत्री जी से आग्रह करता हूं कि मजदूरों के नुमाइन्दों से आप उनकी शिकायतों को सुनें और उनको राहत दें। वहां पर जो वेलफेअर आफिसर्ज हैं, परसोनल आफिसर्ज हैं, वे सही हकीकत को मैनेजमेंट के सामने पेश नहीं कर सकते। श्रमिकों के बचाव-पक्ष के लिये आज वहां कोई व्यवस्था नहीं है। मैं चाहता हूं कि देश का हर मजदूर सुख शान्ति से रहे।

17.00 hrs.

सभापति महोदय, जिला शहडोल में चंदिया एक स्थान है जहां पर बिजली तैयार है और उद्योग चालू होने वाले हैं परन्तु इस सम्बन्ध में प्रान्तीय शासन ढिलाई बरत रहा है जो कि एक अनुचित बात है। मैं सरकार से मांग करता हूं कि चंदिया में जो फैक्टरी निर्मित हुई हैं उनको शीघ्र से शीघ्र चालू करने की व्यवस्था की जाये। इसी प्रकार से अन्य क्षेत्रों में भी जहां ऐसी ही स्थिति है वहां पर उद्योगों को जल्द से जल्द चालू करने की व्यवस्था की जाये।

सभापति महोदय, मेरे क्षेत्र में अनुसूचित तथा जनजाति के लगभग 500 श्रमिक ऐसे हैं जिनको प्रतिदिन एक रुपया चालीस पैसा, एक रुपया पचास पैसा या दो रुपया मजदूरी दी

जाती है। इसकी ओर भी सरकार को तुरन्त ध्यान देना चाहिए। इसी प्रकार से राजनगर कोलेरी में जो मजदूर काम करते हैं उनको वहां के मैनेजर दफाई कार्यवाही में परेशान करते रहते हैं जिसके कारण वहां के मजदूरों में बड़ा असंतोष व्याप्त है। वास्तव में वहां के मजदूरों की जो स्थिति है वह अत्यन्त शोचनीय है परन्तु उनकी सुनवाई करने वाला कोई भी नहीं है। मैंने पिछले सेशन में इस सदन में मजदूरों की कठिनाइयों के विषय में निवेदन किया था लेकिन मुझे दुख के साथ कहना पड़ता है कि सारे देश में मजदूरों की समस्याओं को कोई भी सुनने वाला नहीं है। मैं आज पुनः निवेदन करना चाहता हूं कि जो बिल इस सदन के सामने पेश है उस पर आप पुनः विचार करें और मजदूरों के लाभ वाली जो बातें हैं उनका समावेश इसमें करें।

मैं माननीय मन्त्री महोदय का ध्यान सिंगरौली कोल क्षेत्र की ओर भी दिलाना चाहता हूं। वहां पर जो उद्योग खड़े हैं उनमें बिजली की मांग बहुत अधिक है परन्तु बिजली की कोई सप्लाई नहीं की जा रही है। वहां पर सम्भवत. बिजली की योजना विचाराधीन है अतः मेरा निवेदन है कि सिंगरौली कोयला क्षेत्र में शीघ्र से शीघ्र बिजली की व्यवस्था करके उद्योगों की शिथिलता को दूर करने का प्रयत्न किया जाये।

सभापति महोदय, आपके द्वारा मन्त्री महोदय से मुझे यह भी निवेदन करना है कि मजदूरों को ठीक से मजदूरी नहीं मिलती है। जो ठेकेदार लोग होते हैं वे मजदूरों से कुछ दिन काम लेकर उनको भगा देते हैं। इस ओर भी सरकार को तुरन्त ध्यान देना चाहिए।

अन्त में एक बात कहकर समाप्त करूंगा। धनबाद से इंडियन नेशनल मेन्स ओवरमैन सरदार एण्ड शाट फायरर्स एसोसियेशन की ओर से सरकार के पास एक मांग पत्र आया है और सम्भवतः वे लोग भी आकर आपसे मिले हों। अतः मैं जानना चाहता हूं कि सरकार ने उनके इस मांग पत्र के विषय में क्या कार्यवाही की है?

SHRI K. NARAYANA RAO (Bobilli) : Mr. Chairman, I welcome the Bill though it is a bit belated. The objects of the Bill have been very succinctly stated by the hon. Minister. Therefore, I do not think I have much to add except for making certain observations towards the progressive development of this indisturial law.

The hon. Minister has clearly stated that he is trying to get over the difficulty created by the jugment of the Supreme Court which said that when a tribunal or an industrial court sat on a petition by the aggrieved labourer, the court could not go into the merits of the dismissal and all those things. Now a substantial right is sought to be conferred on the worker but, unfortunately, the beneficial attitude that our Government has taken in bringing forward this Bill is taken away through the backdoor by the proviso which reads—My hon. friend, Shri Daga, has also pointed that out—

> "Provided that in any proceeding under this section the Labour Court, tribunail or National Tribunal, as the case may be, shall rely on the materials on record and shall not take any fresh evidence in relation to the matter."

If the court or the tribunal is to be denied this elemntary right to call for fresh material, I think, no justice will be done. Partrcularly in the context of private labour what is going to happen is that normally the inquiries will be sham affairs because no employee of the management can ever have an independent inquiry against a person against whom the management wants to take vengeful action.

This is not so in the case of Government servants. In the case of Government servants not always inquiries are conducted

[Shri K. Narayana Rao]

by the co-employees. Sometimes, tribunals conducting disciplinary proceedings are created under the statute and these tribunals, independent of any Government interference or any Government employees which are called quasi-judicial tribunals go into it at the inquiry stage itself and arrive at an objective conclusion about the guilt or otherwise of a particular Government servant. This is not the case in regard to the workers in the private sector. If we deny the worker or the lebour court the right to call for fresh evidence, then, I think, what we want to give to the worker is taken away by the back door. This is a matter on which the hon. Minister should ponder.

Another thing thal I want to bring to the notice of the hon. Minister is whether it is not possible to bring in quasijudicial tribunals even at the stage of investigation so that the worker shall have confidence that nothing prejudical has been withheld from him. On a national plan also, if this is one, much of th labour difficulties in the matter of dismissals and all that will be to a great extent overcome.

Lastly, I want to make a small submission. If a new organisation or a public sector undertaking is created by the Centrel Government, we try to bring it within the purview of the Industrial Disputes Act by a distinct amendment of the Act. Take, for instance, the Industrial Finance Corporation that was created under the statute in 1948. Even till today, there was a dispute going on whether it was covered by the Industrial Disputes Act. For nearly 20 years, this Corporation was thought to be outside the purview of the Industrial Disputes Act. My submission is whether it is not possible for us to lay down objective criteria so that any Corporation created by the Government of India or for that matter even by a State Government can automatically come within the purview of the Act provided it satisfies those objectives.

With these observations, I welcome the Bill.

श्री शिव नाथ सिंह (झुंझनु) : सभापति महोदय, हमारे देश में कुछ कुछ इंडस्ट्रियल अनरेस्ट शुरू हुआ है, लेकिन मैं तो यह मान कर चलता हूं कि जहा यह इंडस्ट्रियल अनरेस्ट शुरू हुआ है वहाँ वह एक चेतना की निशानी है। इंडस्ट्रीज हमारे देश में बढ़ी है। किसी भी इंडस्ट्री में चार मेजर कम्पोनेन्ट्स होते हैं। सबसे बड़ा तो लेवर है, फिर रा मैटीरियल, मेनेजमेंट और कैपिटल होते हैं। आज तक हम देखते आ रहे हैं कि लेवर का जो मेजर कम्पोनेन्ट है, उसकी अवहेलना हो रही है। उसका ड्युशेयर उसको नहीं मिला है। इसी वजह से हमारे देश में आज अलग अलग इंडस्ट्रीज में लेवर कुछ कुछ झगड़ा करने लगी है। अभी कई माननीय सदस्यों ने सदन में बंगाल की इंडस्ट्रीज के बारे में कई बातें कहीं, पिछले दो तीन साल में क्या हुआ, कितनी इंडस्ट्रीज बन्द हुई भली ही वह घेराव की वजह से बन्द हुई हों या किसी और वजह से, उनके बारे में बतलाते हुए उन्होंने चिन्ता व्यक्त की। लेकिन चिन्ता व्यक्त करते हुए मैं मानता हूं कि वहां की लेबर को बधाई देनी चाहिये। बंगाल की लेवर ने तमाम देश के लेवररर्स को एक रास्ता दिखाया है और उन्हें एहसास कराया है कि तुम अपने रास्ते पर चलो, अपने अधिकारों के लिए लड़ो। मैं आपसे कहना चाहता हूं और सदन से कहना चाहता हूं कि हो सकता है कि टेम्पोररी फेज में हमारे प्रोडक्शन में कुछ कमी आई हो, लेकिन समूचे देश के लिए उन्होंने रास्ता दिखलाया है कि सबको अपने अधिकार के लिए लड़ना चाहिये। और इसके लिए मैं बंगाल की लेवर को बधाई देना चाहता हूं।

आखिर यह इंडस्ट्रियल अनरेस्ट होता क्यों है वह इस लिए होता है कि जो मेजर फेक्टर है लेवर का उसको उसका ड्यू नहीं मिलता है। किसी भी इंडस्ट्री में मैनेजमेंट सबसे अधिक खाता है। कैपिटल और मैनेजमेंट की जितनी भी व्यवस्था होती है उसमें शेअर-होल्डर्सका रुपया लगता है लेकिन शेअर-होल्डर्स को उसका लाभ नहीं मिलता है। जो सबसे माइनर कम्पोनेन्ट

है मैनेजमेंट का वही सब कुछ खाता है, और इसी लिए यहां पर सारे झगड़े होते हैं।

हमारे यहां इंडस्ट्रियल डिस्प्यूट्स एक्ट बना उसमें कई बार अमैंडमेंट हुए, लेकिन इंडस्ट्रियल डिस्प्यूट्स को निपटाने के लिए जिस तरह का काम्प्रिहेन्सिव एक्ट होना चाहिए, उस तरह का एक्ट हमारे यहां नहीं है। जिस समय 1947 में यह एक्ट बना था, उस समय हमारे देश में इंडस्ट्री की क्या हालत थी ? उस समय हमारा दिमाग दूसरा ही था। आज चौबिस साल बाद कितने ऐसे ही काम हैं जो इंडस्ट्रीज की डेफिनिशन में आने योग्य बन गये हैं, लेकिन उनको अभी तक उनमें इन्क्लूड नहीं किया गया है मेरा अपना दृष्टिकोण यह है कि उन कामों का दायरा कुछ भी हो हम उनको इस एक्ट से बाहर रख रहे हैं और वह इस ऐक्ट का फायदा नहीं उठा सकते हैं। इसलिए मैं मंत्री महोदय से निवेदन करना चाहूंगा कि वह इस प्रकार का काम्प्रिहेन्सिव बिल लाये जिस से देश के सारे भाग और देश की लेबर उसका फायदा उठा सकें। कोई भी लेबर हो, जो मेहनतकश आदमी है उनको इस सम्बन्ध में जो कानून बना हुआ है उस का फायदा मिलना ही चाहिए।

इस विधेयक में दो तीन क्लाज ऐसे हैं जिनके बारे में मैं मंत्री महोदय का ध्यान खींचना चाहूंगा। दरअसल जो भी कायदे कानून बन रहे हैं या बनाने की हम कोशिश कर रहे हैं उनसे लेबर को फायदा न होकर नुकसान ज्यादा है। इस सदन में कई यह माननीय सदस्यों ने कहा है कि वह विधेयक का जो क्लाज 3 है उसमें दिया गया है कि :

"Provided that in any proceeding under this section the Labour court, Tribunal or national tribunal, as the case may be, shall rely only on the materials on record and shall not take any fresh evidence in relation to the matter."

मैं इस बात का समर्थन करता हूं कि जहां तक नैशनल ट्राइब्यूनल का सवाल है वह तो सेकेन्ड अपील की जगह है। वहां आप फ्रेश एविडेंस अलाऊ न करें यह बात तो समझ में आती है, लेकिन जो लेबर ट्राइब्यूनल्स हैं उन में जिन लोगों को सीधे मैनेजमेंट ने सजा दी है उस के बारे में फ्रेश एविडेंस देने की फेसिलिटी क्यों न दी जायें। उन को इस से महरूम करना मेरी समझ में आने वाली बात नहीं है। इस लिए मंत्री महोदय से खास तौर से निवेदन करना चाहूंगा वह इस प्राविजन को देखें और उस को हटायें। किसी ने इसके बारे में अमेंडमेंट पेश किया हो या न किया हो, मंत्री महोदय खुद उसको पेश करें और उसे हटायें, हम ने कई अदालतों में देखा है, सुप्रीम कोर्ट तक में भी किसी केस में अगर प्रेजाइडिंग जज देखता है कि अगर खास तौर से इस तरह की एविडेंस सामने आ सकती है जो कि लोअर कोर्ट में पेश नहीं हो सकी थी और उस से मुलजिम का फायदा हो सकता है या उसको राहत मिल सकती है, तो वह उसकी इजाजत दे देता है। वास्तव में एविडेंस का एक ही उद्देश्य होता है, अगर वह फर्जी न हों, कि मुलजमि के साथ ज्यादाती न हो। आज की जो लेबर होती हैं वह पढ़ी लिखी नहीं होती अगर वह पूरी तरह लीगल प्रोटेक्शन नहीं पायी है, तो वह मारी मारी फिरती है और परेशान होती है। अगर उस को दूसरी एविडेंस पेश करने की इजाजत नहीं मिलती है तो यह लेबर के खिलाफ बड़ा सख्त कदम है और मंत्री महोदय इस बात के ऊपर विचार करें। मंत्री महोदय कह सकते हैं कि इस प्रकार की हाई कोर्ट और सुप्रीम कोर्ट की रूलिंग हैं—ऐसा हो भी सकता है। लेकिन इस कानून में यह बात रख दी जाये। अगर आप यह प्राविजन न रखें तो यह प्रजाइडिंग आफीसर पर उसकी काबिलियत पर निर्भर करता है कि वह किस प्रकार की एविडेंस को ले और किस प्रकार की एविडेंस को न ले।

श्री शिवनाथ सिंह

लेकिन आप ने तो प्रोवाइजो लगा कर उन का रास्ता ही बन्द कर दिया है । अगर वह इस बात को अनुभव भी करते हैं कि किसी एविडेंस को लेकर वह मजदूरी को फायदा पहुंचा सकते हैं, तो आप उस सहूलियत के देने से उसको महरूम करते हैं । इस लिए आप इस को हटायें ।

मैं एक बात का और निवेदन करना चाहता हूं । आप ने क्लाज 4 में लिखा है कि अगर कोई अन्डरटेकिंग, जैसे माइनिंग अन्डरटेकिंग है, रा मैटीरीयल की कमीकी वजह से या माइनिंग रिसोर्सेज की कमी की वजह से बन्द हो जाती है उसको हम क्लोज्ड नहीं मानेगें । लेकिन कई इस प्रकार के बिजनेसमैन होते हैं, इंस्टट्रीज होती हैं जो किसी पर्टिकुलर टाइप की अन्डरटेकिंग होती है, मिनल्स वगैरह के काम में लगी हुई, अगर मिनरल रिसोर्सेज खत्म हो गये तो वह अपने यूनिट को एक जगह से दूसरी जगह ले जाती हैं । उन लोगों पर इस तरह की पावन्दी होनी चाहिये कि उस यूनिट में काम करने वाले लेबर्स को यूनिट के साथ ले जायें । उनके पक्ष में फस्ट प्रिफरेंस होना चाहिये, मैनेजमेंट पर यह आब्लिगेशन होना चाहिये कि वह उस लेबर को साथ ले जायें । अक्सर ऐसा होता है कि अगर कहीं पर कोई काम होता है और वहां पर उस की कैपेसिटी खत्म हो गई, उस को 100-200 मील दूर जा कर शुरू किया जाता है । मैनेजमेंट की तरफ से ऐसा कहा जा सकता है कि चूंकि लेबर दूसरे काम को नही जानती इस लिये उसको वहां नहीं ले जायेंगे । मैं समझता हूं कि उस लेबर को लेना मैनेजमेंट की ड्यूटी होनी चाहिये ।

बड़ी बड़ी कंसर्न्स होती हैं जो बिल्डिंग के ठेके लेती हैं, बिजली के ठेके लेती हैं । मैं राजस्थान का उदाहरण आप को देना चाहता हूं । डला की एक बहुत बड़ी कंसर्न है जो बिल्डिंग बनाने और एलेक्ट्रिफिकेशन का ठेका लेती है । जैसे ही लेबर झगड़ा करती है और अपने अधिकार मांगती है, जो फेसिलिटीज दूसरी कम्पनियां में मिलती हैं उन को मांगती है तो उन से कह दिया जाता है कि हमारा ठेका बन्द हो गया । उस यूनिट को उठा कर दूसरी जगह ले जाते है और कह देते हैं कि चूंकि हमारी यूनिट बन्द होगई है इस लिये तुम को नहीं लेंगे । मैं कहना चाहता हूं कि जो भी इस तरह से यूनिटें दूसरी जगह ले जाई जाती हैं, उन पर यह पावन्दी होनी चाहिये कि वहां वह अपनी पुरानी लेबर को एम्प्लाय करेंगे । यहां पर इंडस्ट्रीज में कौन कौन सी दिक्कते आ सकती है उन सब को देख कर और लेबर को किस तरीके से फायदा पहुंचाया जा सकता है इसको देखकर यहां पर कानून बनाया जाना चाहिये ।

ऐग्रीकल्चर भी इस वक्त एक इण्डस्ट्री हो गई है, दूसरी चीजें भी इण्डस्ट्री हो गई हैं, उनकी लेबर को जो भी फायदा पहुंच सकता है, इस कानून से उनको उससे महरूम न करें अगर इस प्रकार का बिल आता है तो हम उसका स्वागत करेंगे । खास तौर से हम ने जिस प्राविजन को हटाने की बात कही है उस पर भी ध्यान देना चाहिये और मंत्री महोदय को यहां कहना चाहिये कि वह उसको वापस लेते हैं ।

श्री स्वर्णसिंह सोखी (जमशेदपुर): सभापति महोदय, मेरे दोस्तों ने बहुत सी बातें लेबर ट्राइब्यूनल और लेबर अनरेस्ट के बारे में कही हैं । मैं उनको दोहराना नहीं चाहता । आप ने मुझको पांच मिनट दिये हैं, और मैं भी अचानक बोलने खड़ा हो गया हूं । आप को देखना चाहिये कि स्ट्राइक जो होते हैं वह किन वजूहात से होते हैं । जादूगोड़ा के यूरेनियम कारपोरेशन आफ इण्डिया के यूनिट (प्लांट) में जो स्ट्राइक चल रहा है वह 21 दिन से चल

रहा है। उसकी वजह सिर्फ यही है कि श्री खाडिलकर का जो बोनस का फार्मूला निकला है उससे वहां एक कन्फ्यूजन क्रिएट हो गया है। उस फार्मूले ने आप के पब्लिक सेक्टर को कवर कर लिया और उससे झंझट पैदा हो गया। मैं आज ही सवेरे वहां से आया हूं। लेबर कहती है कि हमको बोनस या एक्स ग्रेशिया दिया जाये। पता नहीं यह एक्स ग्रेशिया या बोनस क्या होगा। वह 4 परसेन्ट भी हो सकता है और 8 परसेन्ट भी हो सकता है। बंगाल में एक कम्पनी में 11 परसेन्ट है। वह एक इण्डस्ट्रियल बेल्ट है। वहां आप का भी प्लान्ट है। इस लिये स्ट्राइक को रोकने का यही एक तरीका हो सकता है कि जो आप का फार्मूला है उसको आप वहां भी लागू कर दें। नहीं तो आप जानते हैं कि वह इण्डस्ट्रियल एरिया नक्सलाइट एरिया है। जादूगोडा माइन्स में जो कुछ हुआ है वह आप से छिपा हुआ नहीं है। मैं तो यही सजेशन दूंगा कि आप साफ तौर से बतला दीजिये ताकि आप का स्ट्राइक खत्म हो जाये।

दूसरी बात यह है कि आप के जो अफसर हैं वह भी ज्यादती करते हैं। जो भी चीज हमारे यहां से लिखकर भेजी जाती है उसको वह इम्प्लिमेंट नहीं करते। उन्हें सख्त हिदायत दी जाये कि वह उन पर अमल करें। जिस तरह से श्री हनुमथैया ने गांगुली के खिलाफ सख्त ऐक्शन लिया उसी तरह से इस मामले मे भी सख्ती से काम किया जाय। जो आप के धनबाद के लेबर कमिश्नर हैं वह जादूगोड़ा में भी हस्तक्षेप करने के लिए जाते हैं। तब फिर फैसला कौन देगा ?

अब मैं आपका ज्यादा वक्त नहीं लूंगा। यही कहूंगा कि मेहरबानी करके खाडिलकर फार्मूले को आप पब्लिक सेक्टर और जादूगोडा के यूरेनियम कार्पोरेशन आफ इन्डिया के इस यूनिट में भी लागू कर दीजिये। वहां वह ग्रन्थ सहाब की तरह जपा जा रहा है। अगर इस मामले में जल्दी नहीं की जाती तो एक लाख रुपये रोज का नुकसान हो रहा है। बंगाल में लेबर को 10 रुपये रोज मिलते हैं जब कि वहां पर 3 रुपये रोज मिलते हैं। इससे वहां के लोगों में बड़ी परेशानी पैदा होती है। मैं चाहता हूं कि वहां के लोगों को ऐश्योरेंस दे दिया जाए तभी स्ट्राइक हट सकता है। अगर वहां इस तरह से लेबर को कंट्रोल नहीं किया जाएगा तो वार्ता से काम चलने वाला नहीं है।

SHRI S. M. BANERJEE (Kanpur): I endorse the views expressed by my hon. friends earlier about the danger which may creep in due to this proviso. Whatever benefit the industrial labour might derive out of this amendment with reference to the Supreme Court judgment, will also be used against their interests. So, I request Mr. Khadilkar, whose heart bleeds for the labour, who is also very persuasive, to see that this proviso is removed.

There is another thing which I would like to mention, during the course of the general reading of this Bill and it is this. I would like to remind him of the promise that he made that he would bring up a comprehensive legislation which among others would embody the employees in the hospitals, in the universities, in the colleges, and even provident fund employees, not covered by this Act.

So, I would like to know from the hon. Minister when that comprehensive legislation is likely to be brought forward; because the Industrial Dispute Act has become antedated. With the rapid growth of industries in our country and the industrial population in the country, and the various types of industrial population working in the various types of factories, the young men and the educated men working there should come under the Industrial Disputes Act, and I have no doubt in my mind that the hon. Minister will try to bring forward this comprehensive legislation at the earliest opportunity.

At present, what is going on ? Some of the sections of the employees cannot take advantage of this Act. For instance, I know that the hon. Minister had intervened to settle a dispute at the ITI which is going on in Delhi. Even their teachers are on hunger strike. But unfortunately because they are are not covered by the Industrial Disputes Act, they cannot approach the labour court or go in for conciliation. I am not in favour of conciliation, but in the absence of a mass struggle, conciliation is a must.

Then, we have the cases of the 13 employees of West Bengal Government who have been arbitrarily sacked. They cannot go to the labour court. They can go to the High Court under article 226 invoking natural justice. But since no reasons have been shown for their dismissal, the High Court also may or may not take cognizance of it.

Similarly, the workers in the defence factories or ordnance factories in West Bengal as in other parts of the country are covered by this Act, but we know the cases of the 32 employees who have been arbitrarily dismissed from Cossipore, Ishapore and Dum Dum. Their cases are not covered by it. Under rule 5 the temporary employees have been sacked while article 310 has been used in the case of the permanent employees.

I would, therefore, request the hon. Labour Minister to consider this matter. We are prepared to go in for arbitration, because we know that dismissals are wrong. They have been done with political motivation. I am sure a day will come when these employees will be reinstated. But I would like to know what the remedy is. These employees are covered by the Industrial Disputes Act and they can invokc the various provisons of the industrial Acts, but unfortunately they are not allowed to do so because the Chief Labour Commissioner or the Regional Labour Commissioner will immediately say that they belong to the defence industry and no reasons have been given for their dismissal, and, therefore, their cases cannot be taken to a court of law.

With these words, I would request the hon. Minister once again to kindly include the all theworkers within the scope of this Act. I have mentioned already the provident fund workers, construction workers; hospital workers and other workers who have been deprived of this benefit on the basis of the two Supreme Court judgments, one in the Madras Gymkhana case and the other in the Safdarjang Hospital case.

I hope the hon. Minister will throw some light especially on the cases of victimisation in the defence industry in West Bengal, and I hope he would instruct the Chief Labour Commissioner to intervence in the matter, so that the Chief Commissioner can ask the Regional Labour Commissioner, Calcutta to intervene, because otherwise, it would mean that any order passed or any action taken by the governor or the President would go unchallenged and this process of victimisation would go on unabated and unchecked.

With these words, I would support the Bill and I would request the hon. Minister once again to remove the proviso so that we can support the Bill whole heartedly.

SHRI R.K. KHADILKAR: I am grateful to all the Members who have participated in the debate and welcomed this measure, but at the same time, they have all put forward the pleas and perhaps rightly that now the time has come when we should review the entire Industrial Disputes Act in a comprehensive manner.

As my hon. friend Shri S. M. Banerjee has put it, since 1947 so many amendments have taken place, and industrial relations in this country have naturally become complex, more complex because during the 25 years of freedom we have made considerable advance in this field. So, no doubt, a comprehensive review of this Act is called for in order to create a better and a stable industrial relationship in this country.

Almost all the members who spoke have also made a plea that cover should be extended to workers like hospital workers, workers employed in enducational institutions, universities....

SHRI C. CHITTIBABU : Mines.

SHRI R. K. KHADILKAR : Yes. Shri Shashi Bhushan wanted workers

working in gymkhanas and others places to be included.

SHRI RAMAVATAR SHASTRI : (Patna) Domestic servants also.

SHRI R. K. KHADILKAR : I would like to say that we are contemplating in the Ministry a wider cover so that these workers get the protection. I hope to bring forward that comprehensive measure as early as possible.

The second criticism was directed perhaps rightly against the provisions. But they should realised that the intention of introducing the current amendments is just to provide the right to workers after domestic inquiry of review. I do recognise it does nor give fuller protection as is desired at the domestic inquiry stage. At least he must be provided some assistance either by the union functionary or worker. Some such provision has got to be made I do recognise the importance of different inquiries. In that particular atmosphere where domestic inquiry is held, certainly the worker is at a disadvantage and one evidence is recorded, if the court is not to go beyond it, then the door is closed for the worker to get justice. At least he will have that feeling that he has not been fairly dealt with. Therefore, after listening to hon. members, I felt at least some provision in the Industrial Employees (Standing) Order should be made. But I may point out to members who put forth the point regarding chargesheet, in what language it is and all that...

SHRI SHIVNATH SINGH : That is not so material.

SHRI R. K. KHADILKAR : It is material in many cases. Therefore I would read out what the National Commission on Labour has recommended. They said : that 'he must be represented by either an executive functionary or some worker ; then the domestic inquiry should be held in a language known to the worker'. The third is 'that it should be completed within a prescribed period'. These things are absolutely necessary.

Even after making these provisions in this Act, that provision provided that any proceedings under this section, the labour court etc. whether it should be retained or not needs reconsideration. Many members have made a plea in this connection. I also felt about it though I cannot make a categorical statement about it. This is intended not to have some sort of prolonged litigation at the stage when the industrial tribunal or labour court take cognisance of such cases. Still I feel some second thought should be given whether this provision should be retained while I consider the entire Industrial Disputes Act for comprehensive amendment. I cannot categorically say that I will do this or that. But as regards the other point, as I mentioned at the stage of domestic inquiry, he should be given some protection by providing some assistance from a fellow worker or functionary.

SHRI S. M. BENERJEE : It should be done in the standing instructions, because the control and appeal rules in the Government provide for it.

SHRI R. K. KHADILKAR : We can amend the Industrial Employees' Standing Orders and provide for it.

Then the other point was made, namely, why not arbitration. There is a provision for arbitration. But for arbitration both the parties must agree. Without agreement, there is no arbitration possible. But I would like to remind my hon. friends like Shri Banerjee and others who participated in this debate that in the present state of affairs in the industrial relations of our country as it is, there are many things one would like to do, but the important obstacle standing in the way is the multiplicity of unions. Mr. Banerjee would realise it. He pleaded, for instance, the cause of the defence employees. I feel that perhaps he was not reinstated and therefore he could come to Parliament.

SHRI S. M. BANERJEE : Sir, let the record be straight. What I say is that they were having a case in the high court, and when I was dealing with the case in the high court, I was elected. My learned counsel said, "My Lord, my client has become a Member of Parliament."

SHRI R.K. KHADILKAR : I was only just mentioning that sometimes such a case

gives an opportunity to a worker to enter Parliament. Therefore, I just mentioned the case. I know his case and what happened then, and I had something to do with it to try to rectify the wrong done. (*Interruptions*)

As I was saying, at the present juncture, if we want to improve the industrial relations and give some sense of stability in a complex development that is taking place because of the industry, I would appeal to the trade union leaders in particular that they should close their ranks. Unless they unite on a common front, forgetting their political affiliations and come forward, all the other measures are held up. As hon. Members know, we follow a particular pattern of taking decisions. We take decisions within the framework of the tripartite, and unless the trade union leadership is prepared to come forward, with a certain support, it becomes very difficult.

For instance, it was mentioned on the floor of the House that even after protection, it takes a very long time to get the decisions of the industrial machinery, the conciliation and adjudication. Unless we have some sort of central machinery, as suggested by the National Labour Commission, namely, the industrial relations commission, where we give a right to the worker directly to go to that central body, I do not think we would be able to give protection to individual employees or sometimes to the unions.

The DMK Member, Shri Chittibabu, my hon. friend, made a fervent plea. I would like to point out to him that I welcome his wholehearted support to many industrial relation measures, but he should remember that while dealing with labour and labour problems, the DMK Government should not look at the label of the union. While dealing with trade union matters, if I were to take this aspect into consideration, namely, whether the union belongs to this function or that faction, no justice can be done. Therefore, I would appeal to Shri Chittibabu that his party and his government should bear in mind that the labour problems are something different and they should not be disposed of marely taking into consideration the politics or the affiliation of the trade union in that State or anywhere.

SHRI C. CHITTIBABU : we are not doing that in our Government.

SHRI R. K. KHADILKAR : I am not accusing anyone. I welcome your wholehearted support.

SHRI C. CHITTIBABU : In our State Government, we used to call the owner of the factory as well as the trade union people, and my hon. friend, Shri N. V. Natarajan, the Labour Minister there, will have a discussion with both the parties and arrive at a suggestion which is acceptable to both the parties.

SHRI R. K. KHADILKAR : As you have given an assurance, so far as it goes, it is quite welcome. It would be far better, not only for the DMK but for all people at the State level, if they say that no politics should be brought in while disposing of industrial disputes.

SHRI BHOGENDRA JHA (Jainagar) : The Congress Party should be made an exception.

SHRI R. K. KHADILKAR : No. If he were to point out to me any favour shown because a particular union was affiliated to the INTUC or the AITUC, I am prepared to sit with him and go through it. Let him point out a single instance...

श्री रामावतार शास्त्री : स्टेट में ऐसा हो रहा है। बिहार में तो बिलकुल खुले रूप में हो रहा है। ए० आई० टी० यू० सी० की यूनियन के साथ वहां की मिनिस्टर बात नहीं करतीं बल्कि उसके जो अपोनेंट हैं उनको वह सपोर्ट करती हैं।

SHRI R. K. KHADILKAR : So far as the central labour machinery is concerned, it is absolutly impartial and we will not be influenced by the colour or the ideology of the affiliation of any particular trade union whatsoever. You can point out any deviation...(*Interruptions*) Industrial relations in the Railways are a separate matter and as

the hon. Member knows our writ will not run there always. Even then we use our good offices. The hon. Member mentioned about one case, the uranium corporation. If he were to give the exact background, I shall be able to take some action. I would request him to write to us giving all the details. Certainly, I shall take action. There are some matters about which I appeal to Mr. Banerjee to use his good offices in Kanpur. He has not moved in the matter.

SHRI S. M. BANERJEE : There are two mills--one mill of Shri Jaipuria, a Member of the Rajya Sabha and the other belongs to the J. K. organisation..... (*Interruptions*)

SHRI R. K. KHADILKAR : Mr. Banerjee must give me an assurance that he is ready to take courage and say : we accept the formula as was done in Bombay. I am prepared to see that the other employers accept it. Instead of giving a threat of strike, let him do that.

SHRI S. M. BANERJEE : I shall convey it to them.

SHRI R. K. KHADILKAR : Some other constructive suggestions have been made. I have given an assurance in the beginning that I intend bringing forward a comprehensive measure giving protection to all, if need be the defence workmen also. after reconsidering the whole matter in the light of the changed situation. I shall do that as early as possible. In the end, before I conclude I would again appeal to the trade union leadership. Everyone was concerned about production, about the present stagnation.

17.39 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

I feel that the time has come, after 20 years of freedom whole this whole matter should be reviewed, not because of the strength of workers' organisation--organised labour is not so powerful--but because the State has a positive policy. Labour has benefited, but not to the extent one would have liked. Keeping this in mind they should also come forward and take responsibility that is theirs; it is not the responsibility of the employer only; labour should see that production is not halted and conditions for strike are not created. Labour should now consider it a class by itself. They have a certain privileged position. They must bear in mind their responsibilities at this juncture. In the economic field they are equal sharers; they are not wage serfs and if they show some toleration they will get whatever they deserve.

MR. DEPUTY-SPEAKER : I put Shri Daga's amendment for reference of the Bill to a Select Committee to the House.

The Amendment was put and negatived.

MR. DEPUTY-SPEAKER : The question is :

"That the Bill further to amend the Industrial Disputes Act, 1947, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER : The question is :

"That Clauses 2 to7, Clause 1, the Enacting Formula and the Title Stand part of the Bill."

The motion was adopted.

Clauses 2 to 7, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI R. K. KHADILKAR : I beg to move :

"That the Bill be passed."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill be passed."

The motion wnas adopted.

MR. DEPUTY-SPEAKER : Some hon. Members say that there is likely to be a blackout.

SHRI S. M. BANERJEE : Not for us, only for the sake of the staff, because they will have to work till 8 p.m. if we sit till 6 p. m.

MR. DEPUTY-SPEAKER : I think this is a legitimate submission.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : The next Bill is a very small one, hardly one line.

MR. DEPUTY-SPEAKER : If we start discussing, we will have to go up to 6 p. m. The House stands adjourned till 11 A. M. tomorrow.

17.42 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday November 30, 1971/Agrahayana 9, 1893 (Saka).

Printed at The Bengal Press, Delhi-6